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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2735/93.

New Delhi, this the 23rd day of May, 1994.

SHRI J.P. SHARMA, MEMBER(J).

1. Shri Amitabh Kumar,
Son of Shri Ambika Prasad,
working as an L.D.C. in the Cabinet Secretariat,
New Delhi, and residing at Sector-III/1075,
R.K.Puram, New Delhi.
2. Shri Ambika Prasad,
Son of Shri Gopi Nath,
Retired from Cabinet Secretariat and
Residing at Sector-III/1075, R.K.Puram,
New Delhi.

...Applicants

By advocate : Shri B. Krishan.

VERSUS

1. Union of India, through the Director of Estates,
Directorate of Estates, 4th floor, 'C' Wing,
Nirman Bhawan, New Delhi.
2. The Estate Officer (Shri P.M. Mishra),
Directorate of Estates,
4th floor, 'B' Wing, Nirman Bhawan,
New Delhi.
3. The Estate Officer (Shri Raj Singh Phogat),
Directorate of Estates,
4th floor, 'B' Wing, Nirman Bhawan,
New Delhi.

By advocate : None.

...Respondents

O R D E R (ORAL)

The learned counsel for the applicants stated that the relief of allotment of the quarter has been considered by the department itself in intervention by the Hon'ble Minister for Urban Development. He, therefore, does not want to press this application at this stage. He, however, wants to reserve his right to challenge, if any final order is passed, or if there is any existing order for payment of any amount of damages on account of non-regularisation of the quarter or ^{non allotment} regularisation of eligible type of quarter. In view of this fact, since none is present on behalf of the

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respondents, the application is dismissed as withdrawn,
with the liberty, as said above. No costs.

J. P. Sharma

(J. P. SHARMA)

MEMBER (J)

'KALRA'